

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/MP/2021 along with I.A. No. 30/IA/2023

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Date of Hearing : **26.12.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL).
- Respondent : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, AREPRL
Ms. Poonam Verma, Advocate, AREPRL
Ms. Sakshi Kapoor, Advocate, AREPRL
Ms. Neha Dabral, Advocate, AREPRL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner referred to a Note of Arguments and started the arguments in the matter. However, he further submitted that the matter involves certain critical technical aspects for which dedicated time is required. Therefore, he suggested a physical hearing in the matter after lunch in January.

2. The Commission accepted the request and accordingly, the matter was adjourned. The interim protection granted vide Record of Proceedings for the hearing dated 9.3.2022 shall continue till the next date of the hearing.
3. The Commission directed the Petitioner to submit on an affidavit within a week outlining the status of the balance 4 MW generation capacity.
4. The Commission directed the CTUIL to file on an affidavit within a week the detailed breakup of the period of the bilateral billing, as on date, along with the quantum of the LTA and the transmission system for which the bilateral billing has been done on the Petitioner as per the table below:

Sl. No.	Quantum (in MW)	Period of Bilateral bill	Transmission system for which the bilateral billing has been made	Present status of payment of the bilateral bill by the Petitioner

5. The matter will be listed for the hearing on **23.1.2025 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)